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LOK SABHA

Friday, 31st August, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-04 P.M.

PAPER LAID ON THE TABLE

NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): Sir, I beg to lay on the Table a copy of the Central Excises Notification No. 9-CER/56, dated the 18th August, 1956, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library See No. S-352/56].

BUSINESS ADVISORY COMMITTEE

FORTY-FIRST REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): Sir, I beg to present the Forty-first Report of the Business Advisory Committee.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following four messages received from the secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Pro-

cedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 24th August, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 24th August, 1956 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Travancore-Cochin Appropriation (No. 2) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 28th August, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this